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C.A.No. 5188 OF 2001
ITEM No. 101
Court No. 3
SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 5188 OF 2001

GANGA RETREAT & TOWERS LTD. & ANR.

....
APPELLANT (S)

VERSUS

STATE OF RAJSTHAN & ORS.

....
RESPONDENT (S)

(With appln. for directions, exemption from filing O.T., permission, and accepting English translation)

[WITH I.A. NO. 10 : Appln. for perjury against respondent No. 2]

[WITH I.A. NO. 14 : Appln. for permission to file rejoinder affidavit]

WITH

C.A. NO. 5189/2001 (With appln. for stay, directions, exemption from filing O.T. and office report)

C.A. No. 5190/2001 - (With appln. for stay, directions, exemption from filing O.T. and office report)

[WITH I.A. NO. 8 "APPLN. FOR INITIATING PROCEEDINGS FOR PERJURY AGAINST RESPONDENT NO. 2/STATE OF RAJASTHAN IN C.A. NOS. 5189 & 5190/2001]

Date : 04/11/2003

This/These Appeal(s) was/were listed for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI

HON'BLE MR. JUSTICE ASHOK BHAN

For Appellant (s) Mr. Shanti Bhushan, Sr. Adv.

Dr. Abhishek M. Singhvi, Sr. Adv.

Mr. M.R. Calla, Sr. Adv.

Mr. Sunil Kumar Jain, Adv.

Mr. S. Borthakur, Adv.

Mr. Kamal Gupta, Adv.

For Respondent (s)

For the State of Rajasthan Mr. Harish N. Salve, Sr. Adv.

Mr. S.M. Mehta, Adv. Genl.

Ms. Sandhya Goswami, Adv.

Mr. J.B. Singh, Adv.

Ms. Meenakshi Sakhardande, Adv.

Ms. Aparajita Singh, Adv.

For Municipal Corpn. Mr. Pradeep Agarwal, Adv.

Dr. P.c. Jain, Adv.
Mr. A.P. Dhamija, Adv.
Mr. L.P. Singh, Adv.
Mr. Punit Jain, Adv.
Mr. Sushil Kumar Jain, Adv.

For J.D.A.Mr. Manish Singhvi, Adv.
Mr. Ashok K. Mahajan, Adv.

UPON hearing counsel, the Court made the following

O R D E R

Mr. Shanti Bhushan, the learned senior counsel for the appellants commenced his arguments at 10.40 A.M. and was on his legs till the Court rose for the day. The matters remained part-heard.

KALYANI (AJAY KR. JAIN)
COURT MASTER
(RADHA R. BHATIA)
COURT MASTER

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ITEM NO. 101 (P.H.) COURT NO. 3 DT.: 05/11/2003

CORAM & APPEARANCE :SAME AS ABOVE.

Mr. Shanti Bhushan, the learned senior counsel for the appellants resumed his arguments at 2.00 P.M. and concluded at 2.30 P.M. Thereafter Dr. Abhishek M. Singhvi, the learned senior counsel

made his submissions for twenty minutes. Mr. M.R. Calla, the learned senior counsel commenced his arguments at 2.50 P.M. and concluded at 3.10 P.M. Thereafter, Mr. Harish N. Salve, the learned senior counsel for the respondent-State made his submissions till 4.00 P.M. when the Court rose for the day. The matters remained part-heard.

KALYANI (AJAY KR. JAIN)
COURT MASTER
(RADHA R. BHATIA)
COURT MASTER

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ITEM NO. 101 (P.H.) COURT NO. 3 DT.: 05/11/2003

CORAM & APPEARANCE :SAME AS ABOVE.

Mr. Harish N. Salve, the learned senior counsel appearing for the State of Rajasthan resumed his arguments at 10.40 A.M. and concluded at 10.55 A.M. Mr. S.M. Mehta, the learned Advocate General for the State of Rajasthan made his submissions for five minutes. Thereafter, Mr. Shanti Bhushan, the learned senior counsel for the appellants made his submissions in rejoinder till 11.45 A.M. Hearing concluded. Judgment reserved.

(AJAY KR. JAIN)
COURT MASTER
(RADHA R. BHATIA)
COURT MASTER

